

1	2	3	4	5
2.	Haryana	1	0	0
3.	Himachal Pradesh	1	1	0
4.	Karnataka	2	0	1
5.	Maharashtra	3	2	0
6.	Tamil Nadu	1	0	0
7.	Uttar Pradesh	1	2	0
Union Territory				
8.	Pondicherry	6	7	0
TOTAL:		68	27	29

Sub-categorisation of SC in Andhra

2602. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the steps/measures taken by the Ministry to expedite the process to bring about the Constitutional Amendment for empowering the Government of Andhra Pradesh for sub-categorisation of Scheduled Castes of the State for the purpose of allocation of reservation quota in Government/Public sector jobs and seats in educational and other institutions;

(b) the reasons for inordinate delay in introducing above said Constitutional Amendment Bill in the Parliament; and

(c) by when it is likely to be introduced in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Central Government in 2006-07, had set up a National Commission to examine the issue of Sub-Categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC). The NCSCSC had recommended amendment of Article 341 of the Constitution to provide for sub categorization of Scheduled Castes.

The Government has decided to elicit views of the major stake holders viz., the State Governments and Union Territory Administrations on recommendations of NCSCSC.

(c) No decision has been taken in the matter.

Drug abuse among the youth

2603. PROF. P.J. KURIEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that drug abuse is on the increase among the youth, especially college and university students in the country;

- (b) if so, the details thereof;
- (c) whether Government has any action plan to tackle this problem; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) There is no authentic data in this regard.

(c) and (d) Ministry of Social Justice and Empowerment is implementing a "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse" under which financial assistance is provided, *inter-alia*, to Non-Governmental Organization, Panchayati Raj Institutions, Urban Local Bodies, Nehru Yuva Kendra Sangathan for running Integrated Rehabilitation Centre for Addicts (IRCAs) to provide composite/integrated services for the rehabilitation of the addicts, including youth. The Ministry in collaboration with Nehru Yuva Kendra Sangathan (NYKS) has started, an awareness generation programme in the State of Punjab and Manipur covering 3000 villages of 10 Districts in the State of Punjab and 750 villages of 7 Districts in the State of Manipur. Awareness among the rural masses will be generated through door to door campaign, wall writing, candle march, poster campaign, street plan etc. De-addiction camps will also be organized for the identified addicts. Similarly, this Ministry in collaboration with National Bal Bhawan has started an awareness generation programme among children in the age group of 12-16 years through a series of activities like poster making, creative writing, lecture, rally, nukkad natak etc. at local, zonal and national level during the current year.

Reservation in private sector

2604. SHRIMATI T. RATNA BAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the All-India Confederation of SC/ST organizations demanded reservation for Dalits and Adivasis in the private sector;
- (b) if so, the details thereof and the action taken so far; and
- (c) the views of the States and private sectors and other NGOs in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Sir.

(b) and (c) A high level Coordination Committee has been constituted in October, 2006, to carry forward the dialogue with Industry on Affirmative Action in the Private Sector. It has been holding meetings with apex Chambers from time to time. Federation of India Chambers of Commerce and Industry (FICCI), Associated Chambers of